

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 203  
IA (CA) No. 48/JPR/2022  
CP No. 26/241-242/JPR/2022  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Smt. Jasmina Doshi & Ors.**

....Petitioners

Versus

**M/s Alpesh Marbles Pvt. Ltd. & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Mr. Sushil Daga,  
For the Respondent : Mr. N.S. Bhati, Mr. Roshan Sharma  
For RoC : Ms. Pooja Singh, JTA

**ORDER**

The present IA has been filed by the Applicants under Rule 154 read with Rule 11 of the NCLT Rules, 2016 seeking rectification in the order dated 29.08.2022. The Applicants herein stated that there are some typographical errors in paragraphs no. 3 and 4 of the order dated 29.08.2022.

We have perused the averments made in the application, the documents attached with the same and we find that in the fourth line of paragraph 3 of the said order, it is inadvertently mentioned as “**father of Respondent No. 2 i.e. Late Sh. Bharat H. Doshi**” in place of “*father of Petitioner No. 2 i.e. Late Sh. Bharat H. Doshi*” and in paragraph 4, it is inadvertently mentioned as “Owing to the death of Late Sh. Bharat H. Doshi only Respondent no. 2 left as director. Late Sh. Bharat H. Doshi left behind a **will dated 09.07.2022** and by virtue of the said will, the shares of Late Sh. Bharat H. Doshi were to be transferred to the Petitioner no. 1 and **shares of Petitioner no. 2 were to be transferred**

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**equally between petitioner No. 1 and Petitioner no. 2** resulting into 100% shareholding of the company in favour of the Petitioner No. 1 and 2” in place of “Owing to the death of Late Sh. Bharat H. Doshi only Respondent no. 2 left as director. Late Sh. Bharat H. Doshi left behind a **will dated 09.01.2022** and by virtue of the said will, the shares of Late Sh. Bharat H. Doshi were to be transferred to the Petitioner no. 1 and **shares of Petitioner no. 3 were to be transferred equally between Petitioner No. 1 and Petitioner no. 2** resulting into 100% shareholding of the company in favour of the Petitioner No. 1 and 2”.

The abovesid typographical errors are hereby stands rectified. Now, it shall be read as “**father of Petitioner No. 2 i.e. Late Sh. Bharat H. Doshi**” in paragraph 3 and “Owing to the death of Late Sh. Bharat H. Doshi only Respondent no. 2 left as director. Late Sh. Bharat H. Doshi left behind a **will dated 09.01.2022** and by virtue of the said will, the shares of Late Sh. Bharat H. Doshi were to be transferred to the Petitioner no. 1 and **shares of Petitioner no. 3 were to be transferred equally between Petitioner No. 1 and Petitioner no. 2** resulting into 100% shareholding of the company in favour of the Petitioner No. 1 and 2” in paragraph 4 of the order dated 29.08.2022.

With this order, the present IA bearing No. IA-48/JPR/2022 stands disposed off.

Sd/-

(Prasanta Kumar Mohanty)  
Technical Member

Sd/-

(Deep Chandra Joshi)  
Judicial Member

September 28, 2022